



1 MCRC-45666-2025
IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE
HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA
ON THE 3rd OF NOVEMBER, 2025

MISC. CRIMINAL CASE No. 45666 of 2025

NAVAL KISHORE RAIKWAR

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Aman Soni - Advocate for the applicant.

Ms. Hemlata Kshatriya - Panel Lawyer for the respondent/State.

Shri Kamlesh Kumar Mishra - Advocate for the objector.
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ORDER

This is the fourth application filed by the applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of regular bail relating to FIR/Crime No.90/2024 registered at Police Station - Kotwali, District Niwari (Tikamgarh) for the offence punishable under Sections 302 and 34 of the Indian Penal Code. The applicant is in jail since 09.03.2024.

2. Applicant's earlier three bail applications have been dismissed as withdrawn vide orders dated 27.08.2024, 05.11.2024 and 09.12.2025 passed in M.Cr.C.No.25643/2024, M.Cr.C.No.43033/2024 and in M.Cr.C.No.49958/2024 respectively.

3. Learned counsel for the applicant has submitted that there is no eye witness of the case. From the applicant, a *Danda* and applicant's clothes were recovered stating that there were blood stains in these articles but as per the



DNA report received from the FSL, from all these articles recovered from the applicant, no Autosomal-STR DNA profile of the deceased was found. Hence, there is no evidence against this applicant and the applicant be released on bail.

4. Learned counsel for the State has opposed the bail application and submitted that the witness Dhaniram in his statement, who has also been examined before the Court, has stated that on the spot, the applicant was seen and further the witness Raghunandi Raikwar in his statement recorded under Section 180 of BNSS has also supported the presence of the father of the applicant and his two sons, therefore, no case for bail is made out, hence, the applicant is not entitled to be released on bail.

5. Heard the learned counsel for the parties and perused the case diary.

6. Looking to the factual aspects of the case and the statement of witness Dhaniram, this Court is not inclined to enlarge the applicant on bail. Hence, this fourth bail application of the applicant is hereby **dismissed**.

(DEVNARAYAN MISHRA)
JUDGE

VB*